

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 276/TT/2015**

- Subject : Determination of transmission tariff from COD to 31.3.2019 for “Mysore-Kozhikode 400 kV D/C Line along with new 400/220 kV Sub-station with 2x315 MVA ICT’s and 2x50 MVAR switchable line reactors at Kozhikode & extension of Mysore Sub-station” under transmission systems associated with Kaiga 3&4 (2x235 MW) Project” in Southern Region for 2014-19 Tariff period.
- Date of Hearing : 29.4.2016
- Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. (KPTCL) and  
14 Others
- Parties present : Shri M.M. Mondal, PGCIL  
Shri V. Srinivas, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Angaru Naresh Kumar, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S.Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for “Mysore-Kozhikode 400 kV D/C Line along with new 400/220 kV Sub-station with 2x315 MVA ICT’s and 2x50 MVAR switchable line reactors at Kozhikode & extension of Mysore Sub-station” under transmission systems associated with Kaiga 3&4 (2x235 MW) Project” in Southern Region for 2014-19 tariff period.
- b) As per the investment approval dated 29.3.2005, the instant asset were scheduled to be commissioned on 29.12.2007. The asset was commissioned on 16.10.2015 and there is time over-run of 7 years and 10 months from the date of investment approval and 5 years. He submitted that the time over-run



is due to land acquisition for the sub-station at Kozhikode and also due to severe ROW issues and forest clearances.

c) The completion cost exceeds the approved apportioned cost.

2. The representative of the petitioner that there was inordinate time over-run of more than seven years in commissioning of the instant asset due to severe RoW problems and it has not earned any return on the equity infused into the project during the period of time over-run and it may be granted RoE during the period of time over-run as a special case. The representative of the petitioner also submitted that it filed Petition No. 120/MP/2014 regarding the inordinate delay in commissioning of the instant and couple of other assets.

3. The learned advocate of TANGEDCO submitted that they have already filed a reply.

4. The Commission directed the petitioner to submit rejoinder, if any, to the reply filed by KSEB and TANGEDCO with a copy to the respondents by 10.5.2016, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

